

RESUME OF WORK DONE BY LOK SABHA

(TENTH LOK SABHA — EIGHTH SESSION)

(2nd December to 30th December, 1993)



LOK SABHA SECRETARIAT
NEW DELHI

February, 1994/Magha, 1915 (Saka)

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PREFACE

This publication contains a brief resume of work done in the Tenth Lok Sabha during the Eighth Session *i.e.* from 2 December to 30 December, 1993.

NEW DELHI
February, 1994

Magha, 1915 (Saka)

C. K. JAIN,
Secretary-General.

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1. DURATION OF SESSION

Date of Commencement	@2 December, 1993
Date of Adjournment <i>sine die</i>	£* 30 December, 1993
Date of Prorogation	7-1-1994
Total Number of days of Session	29 days
Number of actual sittings	20 days
Number of hours of sittings	94 hours and 17 minutes

@ The first sitting commenced with the playing of National Anthem.

£ The last sitting ended with the playing of National Song.

* The session was originally to conclude on Friday, the 24th December, 1993. The House agreed to adjourn on 23rd December, 1993 to re-assemble on Wednesday, the 29th December, 1993 and also to sit on Thursday, the 30th December, 1993, *vide* adoption of 36th Report of Business Advisory Committee as amended.

2. BILLS

(i) Government Bills

S.No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the Lok Sabha case of Bills passed by Rajya Sabha)	Date of discussion in	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9

H M

2

*1. The State Bank of India (Amendment) Bill, 1993. 6.12.93 10.12.93 11.12.93 (Consideration and passing) 2 38 6 2 Passed, as amended.

**2. The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Bill, 1993. 6.12.93 13.12.93 (Consideration and Passing) 0 51 3 27 2 — Passed

3. The President's Emoluments and Pension (Amendment) Bill, 1993. 6.12.93 13.12.93 (Consideration and Passing) 0 03 — — Passed

4.	The Human Rights Commissions Bill, 1993.	14.5.93 (Earlier Session)	—	7.12.93 (Motion for withdrawal of the Bill)	0 50	—	—	Bill withdrawn by Leave of the House.
£5.	The Protection of Human Rights Bill, 1993.	9.12.93	—	14.12.93 17.12.93 18.12.93 (Consideration and Passing)	H M 4 44	25	2	Passed, as amended.
16.	The Transplantation of Human Organs Bill, 1993, as passed by Rajya Sabha.	—	11.5.93 (Earlier Session)	9.12.93 (Consideration and Passing)	0 11	6	—	
				11.12.93 (Consideration of an amendment for reference of the Bill to a Select Committee)	0 01	—	—	An amendment for reference of the Bill to a Select Committee with instructions to report by the 18 December, 1993 adopted.

1	2	3	4	5	6	7	8	9
				18.12.93 (Motion for extension of time for presentation of the Report of Select Committee)	0 01	—	—	A motion for extension of the time for presentation of Report of Select Committee upto the 21st December, 1993 adopted.
				21.12.93 (Presentation of Report of Select Committee)	0 01	—	—	Report of Select Committee presented.
				23.12.93 (Consideration of Bill as passed by Rajya Sabha and as reported by Select Committee and Passing)	0 01	—	—	Discussion on motion for consideration moved on 23rd December, 1993 was not concluded.

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the State Bank of India (Amendment) Ordinance, 1993 (No. 33 of 1993).

** The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Chief Election Commission and other Election Commission (conditions of service) Amendment Ordinance, 1993 (No. 32 of 1993).

£ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the protection of Human Rights Ordinance, 1993 (No. 30 of 1993).

† 46 minutes were taken on the discussion on motion for consideration of the Bill moved on 28 August, 1993.

			H. M.			
7.	The Census (Amendment) Bill, 1992.	18.12.92 (Earlier Session)	—	9.12.93 (Consideration and Passing)	0 07	7 2 Passed, as amended.
8.	The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1992.	3.3.1992 (Earlier Session)	—	9.12.93 (Consideration and Passing)	0 42	6 2 Passed, as amended.
9.	The Public Records Bill, 1993, as passed by Rajya Sabha.	—	26.2.93 (Earlier Session)	9.12.93	0 36	— Passed
10.	The advocates (Amendment) Bill, 1992, as returned by Rajya Sabha with amendments.	24.2.92 (Earlier Session)	10.12.93 (As returned by Rajya Sabha with amendments)	11.12.93 (Consideration of amendments made by Rajya Sabha)	0 03	2 2 Amendments made by Rajya Sabha in the Bill, as passed by Rajya Sabha, were considered and agreed to by Lok Sabha.

1	2	3	4	5	6	7	8	9
	@11. The Merchant Shipping (Amendment) Bill, 1993, as passed by Rajya Sabha.							
		—	11.12.93	13.12.93 14.12.93 (Consideration and Passing)	2 02	—	—	Passed
12.	The Supreme Court Judges (Conditions of Service) Amendment Bill, 1991.	20.12.91 (Earlier Session)	—	11.12.93 (Consideration and Passing)		4	2	Passed, as amended.
13.	The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992.	1.12.92 (Earlier Session)	—	11.12.93 (Consideration and Passing)	2 13\$	3	2	Passed, as amended.
14.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992, as passed by Rajya Sabha	—	21.7.92 (Earlier Session)	11.12.93 (Consideration and Passing)	0 47	27	16	Passed, as amended.
*15.	The Kalakshetra Foundation Bill, 1993, as passed by Rajya Sabha.	—	16.12.93	22.12.93 (Consideration and Passing)	1 50	2	—	Passed

@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Merchant Shipping (Amendment) Ordinance, 1993 (No. 34 of 1993).

\$ Discussed together.

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Kalakshetra Foundation Ordinance, 1993 (No. 31 of 1993).

				H.M.			
16.	The Coir Industry (Amendment) Bill, 1993, as passed by <i>Rajya Sabha</i> .	—	16.12.93	—	—	—	Pending
17.	The Specified Areas (Issue of Identity Cards to Residents) Bill, 1993.	17.12.93	—	—	—	—	Pending
18.	The Inland Waterways Authority of India (Amendment) Bill, 1992.	14.7.92 (Earlier Session)	—	18.12.93 (Consideration and Passing)	0 11	3 2	Passed, as amended.
19.	The Jute Manufactures Development Council (Amendment) Bill, 1992	13.3.92 (Earlier Session)	—	18.12.93 (Consideration and Passing)	0 21	2 2	Passed, as amended.
20.	The Sick Industrial Companies (Special Provisions) Amendment Bill, 1992, as passed by <i>Rajya Sabha</i> .	—	24.11.92 (Earlier Session)	18.12.93 [*] 22.12.93 23.12.93 (Consideration and Passing)	3 43	7 3	Passed, as amended.

1	2	3	4	5	6	7	8	9
21.	The Public Sector Steel Companies (Restructuring) and Miscellaneous Provisions (Amendment) Bill, 1993.	Introduction held over.		21.12.93 (Motion for leave to introduce the Bill)	0 51	—		As there was consensus in the House that the Bill be referred to Standing Committee on Industry even before introduction and the Bill referred to Standing Committee on Industry by the Chairman, Rajya Sabha in consultation with Speaker on 5th January, 1994.
22.	The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1993.	21.12.93	—	—	—	1	—	Pending
23.	The Appropriation (No. 5) Bill, 1993.	21.12.93	—	21.12.93 (Consideration and Passing)	0 01	—	—	Passed

				H.	M.		Pending
24.	The Press Council (Amendment) Bill, 1993, as passed by Rajya Sabha.	—	23.12.93	—	—	—	—
25.	The Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992.	4.5.92 (Earlier Session)	—	23.12.93 (Consideration and Passing)	0 03	2	Discussion on motion for consideration moved on 23rd December, 1993 was not concluded.
							Pending

26. The Payment of Gratuity (Amendment) Bill, 1993, as passed by Rajya Sabha.

SUMMARY

1.	Bills pending at the end of the last session	27
2.	Bills introduced	7
3.	Bills opposed at introduction stage	1
4.	Bills passed by Rajya Sabha and laid on the Table	5
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	2
6.	Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	1
7.	Bills passed	17
8.	Bills negatived	Nil
9.	Bills withdrawn	1
10.	Bills part-discussed	2
11.	Motions for adjournment of debate on the Bills adopted	Nil
12.	Bills referred to Select Committee	1
13.	Bills referred to Joint Committee	Nil
14.	Bills reported by Select Committee	1
15.	Bills reported by Joint Committee	Nil
16.	Bills originating in and referred to a Joint Committee by Rajya Sabha in respect of which motions for concurrence were adopted by Lok Sabha	Nil
17.	Bills pending at the end of the Eighth Session of Tenth Lok Sabha <i>vide</i> Para No. 2682 of Lok Sabha Bulletin-Part II dated 28.1.1994	22

(II) Bills Referred to Departmentally Related Standing Committees

Sl. No.	Title of the Bill	Date of introduction in Lok Sabha/Rajya Sabha	Referred by Speaker/Chairman	Name of the Committee/Date of reference	Date of presentation/laying of the Report	Remarks
1	2	3	4	5	6	7
1.	The Human Rights Commissions Bill, 1993	14.5.93 (L.S.)	Chairman	Home Affairs (30.7.93)	6.12.93	Bill withdrawn on 7.12.93
2.	The National Environment Tribunal Bill, 1992	18.8.92 (L.S.)	Chairman	Science and Technology Environment and Forests (10.8.93)	9-12-93	Pending in L.S.
3.	The Inland Waterways Authority of India (Amendment) Bill, 1992	14.7.92 (L.S.)	Chairman	Transport & Tourism (3.8.93)	9.12.93	Passed as amended on 18.12.93
4.	The Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992	4.5.92 (L.S.)	Chairman	Transport & Tourism (10.8.93)	9.12.93	Pending in L.S.
5.	The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1993	21.12.93 (L.S.)	Speaker	Finance (21.12.93)	—	Pending with Committee

1	2	3	4	5	6	7
6.	The Specified Areas (Issue of Identity Cards to Residents) Bill, 1993	17.12.93 (L.S.)	Chairman	Home Affairs (24.12.93)	—	Pending with Committee
7.	The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions (Amendment) Bill, 1993	Not Introduced	Chairman	Industry (5.1.94)	—	Pending with Committee

(iii) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the Table (in Lok Sabha)	Date of discussion in Rajya Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H. M.			
1.	The Protection of Property Rights of Women and Girls Bill, 1993 by Shri Shravan Kumar Patel.	17-12-1993	—	—	—	—	—	Pending
2.	The Uttar Orissa Central University Bill, 1993 by Dr. Kartikeswar Patra.	17-12-1993	—	—	—	—	—	Pending
3.	The Constitution (Amendment) Bill, 1993 (<i>Insertion of new article 16A</i>) by Shri Syed Shahabuddin.	17-12-1993	—	—	—	—	—	Pending
4.	The Constitution (Amendment) Bill, 1993 (<i>Insertion of new article 28A, etc.</i>) by Shri Syed Shahabuddin.	17-12-1993	—	—	—	—	—	Pending
5.	The Spices and Cash Crops Prices Commission Bill, 1993 by Shri Ramesh Chennithala.	17-12-1993	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H. M.			
6.	The Constitution (Amendment) Bill, 1993 (<i>Amendment of article 19</i>) By Shri Ramesh Chennithala.	17-12-1993	—	—	—	—	—	Pending
7.	The Indian Telegraph (Amendment) Bill, 1993 (<i>Amendment of section 12</i>) by Prof. Malini Bhattacharya.	17-12-1993	—	—	—	—	—	Pending
8.	The Indian Electricity (Amendment) Bill, 1993 (<i>Amendment of section 12</i>) by Prof. Malini Bhattacharya.	17-12-1993	—	—	—	—	—	Pending
9.	The Representation of the People (Amendment) Bill, 1993 (<i>Amendment of section 30, etc.</i>) by Shri Pawan Kumar Bansal.	17-12-1993	—	—	0—05 minutes taken on introduction of Bills at Sl. Nos. 1 to 9.	—	—	Pending
10.	The Constitution (Amendment) Bill, 1991 (<i>Amendment of article 107, etc.</i>) by Dr. Laxminarain Pandey.	20-12-1991 (Earlier Session)	—	30-7-1993 13-8-1993 27-8-1993 (Seventh Session) 17-12-1993 (further consideration)	0—12 (excluding 5 hours and 11 minutes taken during Seventh Session)	NIL	NIL	Negative
11.	The Code of Civil Procedure (Amendment) Bill, 1992 (<i>Amendment of section 51, etc.</i>) by Shri P.P. Kaliaperumal.	28-2-1992 (Earlier Session)	—	17-12-1993 (consideration)	1—43	—	—	Withdrawn by leave of the House.

SUMMARY

1.	Bills pending at the end of the last session.....	256
2.	Bills introduced.....	9
3.	Bills withdrawn	1
4.	Bills negatived	1
5.	Bills removed from the Register of Pending Bills.....	6
6.	Bills part-discussed	NIL
7.	Bills pending at the end of the session vide para No. 2683 of Bulletin-Part II, dated 28.1.1994.....	257

3. COMMITTEES

(i) Financial Committees

Name of Committee	No of Sitings	Duration H. M.	Average percen- tage of Atten- dance by Members	Study Tours Local visits under taken	Reports Original	Action Taken	A.T. Statement
Committee on Estimates	2	5 00	61%	—	2	1	—
Committee on Public Undertakings	3 (Main Committee) 1 (Study Group) 1 (Action taken Sub-committee)	2 45 1 30 0 30	45% 66% 60%	— — —	1 — —	3 — —	2 — —
Committee on Public Accounts	3	9 30	45.5%	—	1	2	—
Total 3 Financial Committees	10	19 15	55.5%	NIL	4	6	2

(ii) Committees other than Financial Committees

	Name of Committee	No. of sittings	Duration	Average percentage of attendance by Members	Study Tours/ Local visits undertaken	Report presented	Remarks
1	2	3	4	5	6	7	8
1.	Committee on Agriculture	1	1.00 hrs.	25%	—	5	—
2.	Committee on Communications	2	5.10 hrs.	40%	—	1	—
3.	Committee on Defence	Nil	—	—	—	Nil	—
4.	Committee on Energy (i) Main Committee (ii) Sub-Committees of	Nil	—	—	—	Nil	—
	Committee on Energy	8	16.00 hrs.	40.6%	—	—	—
5.	Committee on External Affairs	1	1.00 hrs.	42.5%	—	Nil	—
6.	Committee on Finance	2	1.30 hrs.	27%	—	1	—
7.	Committee on Food, Civil Supplies and Public Distribution	1	0.45 hrs.	39%	—	2	—
8.	Committee on Labour and Welfare	2	3.50 hrs.	35%	—	1	—
9.	Committee on Petroleum and Chemicals	2	3.00 hrs.	42%	—	1	—
10.	Committee on Railways (i) Main Committee (ii) Study Group	2	3.00 hrs.	37.7%	—	1	—
		3	3.00 hrs.	50%	—	—	—
11.	Committee on Urban and Rural Development	2	2.45 hrs.	33%	—	2	—

1	2	3	4	5	6	7	8
12.	Committee on Absence of Members from the Sittings of the House	Nil	—	—	—	Nil	—
13.	Business Advisory Committee	3	1.45 hrs.	57.77%	—	3	—
14.	Committee on Government Assurances	Nil	—	—	—	4	—
15.	Committee of Privileges	2	0.50 hrs.	44%	—	2	—
16.	Committee on Papers Laid on the Table	1	0.45 hrs.	40%	—	3	—
17.	Joint Committee on Offices of Profit	Nil	—	—	—	Nil	—
18.	Select Committee on Transplantation of Human Organs Bill, 1993	5	8.00 hrs.	50%	—	1	—
19.	Rules Committee	Nil	—	—	—	Nil	—
20.	General Purposes Committee	Nil	—	—	—	—	—
21.	Committee on Petitions	2	1.10 hrs.	50%	—	2	—
22.	Committee on Private Members' Bills and Resolutions	1	0.45 hrs.	46.6%	—	1	—
23.	Committee on Subordinate Legislation	1	1.00 hrs.	53%	—	Nil	—

24.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	2	2.00 hrs.	49.9%	—	6	—
25.	House Committee	1	3.00 hrs.		—	Nil	—
26.	Joint Committee on Salaries & Allowances of Members of Parliament	1	1.00 hrs.	58% 33%	—	Nil	—
27.	Joint Committee to suggest facilities and remuneration for Members of Parliament						
	(i) Main Committee	1	1.00 hrs.	45.45%	—	1	—
	(ii) Sub-Committee	3	3.00 hrs.	53%	—	—	—
28.	Railway Convention Committee	Nil	—	—	—	Nil	—
29.	Joint Committee to enquire into irregularities in securities and banking transactions	2	8.00 hrs	93%	—	1	—

4. DIVISIONS

No. of Divisions held 4

5. FINANCIAL BUSINESS

Subject	Date of Presentation	Date of Discussion	Time Taken
1	2	3	4
Supplementary Demands for Grants (General) for 1993-94	16.12.93	21.12.93 Discussion and voting	H M 2 47

6. MOTIONS
(1) Motion under Rule 342

Sl. No.	Brief Subject	Motion under rule	Name of Member who moved	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
1.	Implications of the Dunkel Draft text on trade negotiations with special reference to its effect on India's interests	342	Shri Pranab Mukherjee	6.12.93 7.12.93 9.12.93 10.12.93	11 55	Commerce	—

MOTIONS UNDER RULES 191 AND 342

S U M M A R Y

1.	No. of notices received	—	552
2.	No. of motions admitted	—	138
3.	No. of motions discussed	—	1
4.	No. of motions remained Part-discussed	—	Nil
5.	Total time taken	—	11 hours and 55 minutes

(ii) Motions under Rule 388 for suspension of Rules

Sl. No.	Subject	Member who moved	Date on which motions discussed	Time taken	Remarks
				H M	
1.	Suspension of clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires than an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates in its application to Government amendment No. 13 to the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992 and that this amendment may be allowed to be moved.	Smt. Sheila Kaul	11.12.1993	0 01	Adopted
2.	Suspension of clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates in its application to Government amendment No. 16 to the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992 and that this amendment may be allowed to be moved.	Smt. Sheila Kaul	11.12.1993	0 01	Adopted

7. OATH OR AFFIRMATION

Sl. No.	Name of Member	Constituency and State	Oath or Affirmation	Language of Oath or Affirmation	Date of taking Oath/Affirmation
1.	Shri. S. Siveraman	Ottapalam (SC), Kerala	Affirmation	Malayalam	2.12.1993
2.	Shri P. Kumarasamy	Palani, Tamil Nadu	Affirmation	Tamil	2.12.1993

8. OBITUARY REFERENCES

Sl. No.	Name and Particulars of Membership	Date of death	Date on which reference made	Time Taken	
				H.	M.
1	2	3	4	5	
1.	*Shri J.R.D. Tata (Doyen of Indian Industry)	29.11.1993	2.12.1993	0	32
2.	*Shri Nani Bhattacharya (Sitting Member of Lok Sabha)	11.10.1993			
3.	Shri Purnendu Sekhar Naskar (Member, First to Third Lok Sabha)	24.08.1993			
4.	Shri Dwarka Nath Tiwary (Member, First to Sixth Lok Sabha)	29.08.1993			
5.	Shri Narendra P. Nathwani (Member, Provisional Parliament, First, Second and Sixth Lok Sabha)	1.09.1993			
6.	Shri Hitendra Desai (Member, Sixth Lok Sabha)	12.09.1993			
7.	Shri K. Veeriah (Member, Fifth Lok Sabha)	12.09.1993			
8.	Shri Santanu Kumar Das (Member, Constituent Assembly)	03.10.1993			
9.	Shri K. Janardhan Reddy (Member, First Lok Sabha)	4.10.1993			
10.	Shri P. Venkatasubbaiah (Member, Second to Seventh Lok Sabha)	12.10.1993			
11.	Smt. Krishna Mehta (Member, Second Lok Sabha)	20.11.1993			
12.	Shri Raj Mangal Pande (Member, Eighth and Ninth Lok Sabha)	23.11.1993			
13.	Shri H.M. Patel (Member, Fifth, Sixth and Eighth Lok Sabha)	30.11.1993			

* House was adjourned for the day without transacting any business.

1	2	3	4	5
14.	*Shri Frank Anthony (Sitting Member of Lok Sabha)	2.12.1993	3.12.1993	0 23
15.	Shri Samarendra Kundu (Member, Fourth, Sixth and Ninth Lok Sabha)	6.12.1993	6.12.1993	0 05
16.	*Shri Shiva Sharan Sinha (Sitting Member of Lok Sabha)	18.12.1993	20.12.1993	0 19
17.	Shri S. Bhopinder Singh Man (Member, Constituent Assembly and Provisional Parliament)	14.11.1993		
18.	Shri Girdhari Bhoi (Member, First Lok Sabha)	14.11.1993		
19.	Shri Ram Samujhawan (Member, Eighth Lok Sabha)	12.12.1993		

*House was adjourned for the day without transacting any business.

9. PANEL OF CHAIRMEN

Sl. No.	Name of Member	Date of Nomination
1.	Shri Sharad Dighe	11.12.1993
2.	Shri Peter G. Marbaniang	
3.	Shri Nitish Kumar	
4.	Smt. Geeta Mukherjee	
5.	Shri Tara Singh	
6.	Prof Malini Bhattacharya	
7.	Shri Ram Naik	
8.	Shri P.C. Chacko	
9.	Smt. Santosh Chowdary	
10.	Prof. Rita Verma	

10. PAPERS LAID ON THE TABLE

(a) By Government		1131
(b) By Private Members		Nil

11. PERSONAL EXPLANATIONS—UNDER RULE 357

Sl. No.	Name of Member who made the Personal Explanation	Brief Subject	Date	Time Taken
				H. M.
1.	Captain Satish Sharma	Certain allegations made against him by Shri Jaswant Singh, M.P., in the House on the 21st December, 1993.	22.12.1993	0.07
2.	Shri Rameshwar Thakur	Clarifying certain references made about him in the Report of the Joint Parliamentary Committee to enquire into irregularities in Securities and Banking Transactions.	30.12.1993	0.11

12. PETITION

Presented	by	member	.	..	..	..	One
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13. PRIVILEGE MATTERS

S.No.	Brief Subject	Name of member who raised the matter	Date on which matter brought before the House	Time taken H. M.	Decision of Chair/House
1.	Question of privilege against Doordarshan for allegedly not covering the proceedings of the House in the National News Bulletins dated 17 and 18 December, 1993, regarding Dunkel proposals and the speech made by Shri Ram Vilas Paswan, M.P., in the House on 17-12-1993, regarding situation arising out of the increasing population in the country.	Shri Ram Vilas Paswan	21-12-1993	0. 06	The Speaker observed that important matters like Discussion on population should be reported; not only the spicy and juicy matters should be reported, but serious and important matters should be reported. It helps the people, it helps the Parliament and it helps the Government also. He also observed that Shri Ram Vilas Paswan should not have raised this issue without obtaining his permission.
2.	Motion regarding adoption of the Third Report of the Committee of Privileges, Tenth Lok Sabha regarding request received from the Station House Officer, Police Station Tughlak Road, New Delhi for handing over of original documents in connection with a complaint from Shri Hari Kewal Prasad, M.P.	Shri Shiv Charan Mathur	22-12-93	0. 02	The motion was adopted by the House.

14. QUESTIONS

(i) Starred Questions

(a) Number of Questions put down in Question Lists for oral answers	—	340*
(b) Number of Questions orally answered	—	32

(ii) Short Notice Questions

(a) Number of Questions put down in Short Notice Question List	—	Nil
(b) Number of Short Notice Questions orally answered	—	Nil

(iii) Unstarred Questions

(a) Number of Questions put down in Question Lists for written answers	—	3772**
(b) Number of Questions for which answers were laid on the Table including those put down for oral answers but not reached for oral answers	—	4080

* Included 1 Starred Question deleted/transferred from one Ministry to another.

** Included 46 Unstarred Questions deleted/transferred from one Ministry to another.

15. RESIGNATION BY MEMBERS

Sl. No.	Name of Member	State	Constituency	Date from which accepted by Speaker	Remarks
1.	Shri Sharad Pawar	Maharashtra	Baramati	3.9.1993	Announcement made in the House on 3.12.1993
2.	Shri Madan Lal Khurana	The National Capital Territory of Delhi	South Delhi	2.12.1993	-do-

16. RESOLUTIONS

(i) Statutory Resolutions

Sl. No.	Subject	Article/ Section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry / Department concerned	Remarks
1	2	3	4	5	6	7	8
*1.	Disapproval of the State Bank of India (Amendment) Ordinance, 1993 (No. 33 of 1993) promulgated by the President on 15.10.93	Article 123	Shri Mohan Singh	10.12.93 11.12.93	H 2 M 35	Finance	Nagative
@2.	Disapproval of the Chief Election Commissioner and Other Election Commissioners (Conditions of Service) Amendment Ordinance, 1993 (No. 32 of 1993) promulgated by the President on 1.10.93	Article 123	Smt. Geeta Mukherjee	13.12.93	3 25	Law, Justice and Company Affairs	Withdrawn

*Discussed together with the motion for consideration of the State Bank of India (Amendment) Bill, 1993.

@Discussed together with the motion for consideration of the Chief Election Commissioner and Other Election Commissioners (Conditions of Service) Amendment Bill, 1993.

1	2	3	4	5	6	7	8
£3.	Disapproval of the Merchant Shipping (Amendment) Ordinance, 1993 (No. 34 of 1993) promulgated by the President on 27.10.93	Article 123	Shri Basudeb Acharia	13.12.93 14.12.93	2 00	Surface Transport	Negatived
••4.	Disapproval of the Protection of Human Rights Ordinance, 1993 (No. 30 of 1993) promulgated by the President on 28.9.1993	Article 123	Smt. Geeta Mukherjee	14.12.93 17.12.93 18.12.93	4 41	Home Affairs	Negatived
@@5.	Disapproval of the Kalakshetra Foundation Ordinance, 1993 (No. 31 of 1993) promulgated by the President on 29.9.93	Article 123	Shri Rasa Singh Rawat	22.12.93	1 48	Education and Culture	Withdrawn

£ Discussed together with the motion for consideration of the Merchant Shipping (Amendment) Bill, 1993, as passed by Rajya Sabha.

•• Discussed together with the motion for consideration of the Protection of Human Rights Bill, 1993.

@ Discussed together with the motion for consideration of the Kalakshetra Foundation Bill, 1993, as passed by Rajya Sabha.

(ii) Private Members' Resolutions

Sl. No.	Brief Subject	Name of Member who moved	Date(s) of moving and discussion	Time Taken	Ministry/ Department	Remarks
1.	Uniform Civil Code	Shrimati Sumitra Mahajan	6-8-1993 20-8-1993 (Seventh Session) 10-12-1993	1 26 (excluding 3 hours and 46 minutes taken during Seventh Session)	H. M. Home Affairs	Negated
2.	Exploration of oil and gas in eastern region.	Dr. Asim Bala	10-12-1993	1 02	Petroleum and Natural Gas	Discussion not concluded

17. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under Rule	Name of the member who raised the discussion	Date(s) of discussion	Time Taken	Ministry/Department concerned	Remarks
					H. M.		
1.	Situation arising out of the increasing population in the country and measures taken by the Government to check the same.	193	Shri Ram Vilas Paswan	17.12.93 18.12.93 22.12.93	4 08	Health & Family Welfare	Discussion not concluded
2.	Statement made by the Minister of Agriculture in the House on 13 December, 1993 regarding earthquake in Maharashtra and adjoining areas and the relief and rehabilitation measures taken by the Government.	193	Shri Ram Naik	21.12.93	2 55	Agriculture	
3.	Report of the Joint Committee to enquire into irregularities in Securities and Banking Transactions, presented to the House on the 21st December, 1993.	193	Shri Atal Bihari Vajpayee	29.12.93 30.12.93	14 12	Finance	

**DISCUSSIONS ON MATTERS OF URGENT PUBLIC
IMPORTANCE FOR SHORT DURATION UNDER RULE 193**

SUMMARY

1.	No. of notices received	207
2.	No. of discussions admitted	3
3.	No. of discussions held	3
4.	No. of discussions remained part-discussed	1
	Total time taken	21 hours and 15 minutes

18. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date	Remarks
1.	Fixation of sittings for 11 and 18 December, 1993	7.12.1993	On recommendation of Business Advisory Committee, Lok Sabha agreed to fix its sittings on Saturdays, 11 and 18 December, 1993 for completion of urgent items of Government and other business
2.	Cancellation of sitting on 24 December, 1993 and fixation of sittings on 29 and 30 December, 1993	23.12.1993	On adoption of 36th Report of Business Advisory Committee, as amended, Lok Sabha agreed to adjourn on 23 December 1993 to re-assemble on 29 December, 1993, and to sit on 30 December, 1993 to discuss exclusively the report of the Joint Committee to enquire into the irregularities in securities and banking transactions. 2. Accordingly, the sitting fixed for 24 December, 1993 stood cancelled and the House re-assembled on 29 December, 1993 and also sat on 30 December 1993.

19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcements/Observations/References

Sl. No.	Subject	By Whom	Date
1.	Valedictory ence on the conclusion of the Eighth Session of Tenth Lok Sabha	refer- The Prime Minister and the Speaker	30.12.1993

20. STATEMENTS

(i) Statements made/laid by Ministers under Rule 372

Sl. No.	Brief Subject	Name of Minister	Date	Time taken	
1	2	3	4	5	
				H.	M.
1.	Strike Notice by Postal Employees Union.	Shri Sukh Ram	6.12.1993	0	10
2.	Bomb explosions in five Passenger Trains on 6 December, 1993.	Shri C.K. Jaffer Sharief	6.12.1993	0	06
3.	An important concession in the Income-Tax Act.	Shri M.V. Chandra-sekhar Murthy	9.12.1993	0	02
*4.	Judicial remand of Shri Lal Krishna Advani & others by the Special Magistrate, CBI, Lucknow on 7 December, 1993.	Shri S.B. Chavan	9.12.1993	1	06
5.	Withdrawal of the Postal strike.	Shri Sukh Ram	11.12.1993	0	02
6.	Government Business for the week commencing the 13th December, 1993.	Shri Mukul Wasnik	11.12.1993	0	05
7.	Earthquake in Maharashtra and adjoining areas and the relief and rehabilitation measures taken by the Government.	Shri Balram Jakhar	13.12.1993	0	10
*8.	The unmanned level crossing gate accident involving 7304 Sahyadri Express and a bus on the Miraj-Pune BG single line section of South Central Railway on 11 December, 1993.	Shri C.K. Jaffer Sharief	13.12.1993	0	07

* Members were permitted to ask clarificatory questions.

1	2	3	4	5
9.	The Uruguay Round talks.	Shri Pranab Mukherjee	16.12.1993	0 13
10.	Government Business for the remaining part of the Session.	Shri Mukul Wasnik	18.12.1993	0 01
*11.	Decision taken at the Education for all Summit and the Plans of the Government to implement them in the Country.	@ Shri Arjun Singh	21.12.1993	0 05
12.	Situation arising out of recent cyclone/flood in Tamil Nadu and Pondicherry and relief and rehabilitation measures taken by the Government.	£ Shri Arvind Netam	21.12.1993	0 10
13.	Scheme for Small Works programme in the constituencies on M.Ps.	Shri P.V. Narasimha Rao	23.12.1993	0 09
14.	Recent visit of Minister of Water Resources to Nepal regarding co-operation in Water Resource Development.	Shri Vidyacharan Shukla	30.12.1993	0 04

* Members were permitted to ask clarificatory questions.

@ Also laid on the Table a copy each of the following documents (Hindi and English versions):—

(i) Delhi Declaration; and

(ii) Framework for Action—EFA Summit of Nine High-Population Developing Countries.

£ Made on behalf on Shri Balram Jakhar.

(ii) Matters under Rule 377

***Position regarding receipt of replies from Ministries concerned during
Tenth Lok Sabha as on 15.2.1994***

	Total number of matters raised	No. of replies sent to members by Ministers and copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to members by the Ministers
First Session (9.7.91 to 18.9.91)	270	218	80.74
Second Session (20.11.91 to 20.12.91)	133	114	85.71
Third Session (24.2.92 to 12.5.92)	314	240	76.43
Fourth Session (8.7.92 to 20.8.92)	149	107	71.81
Fifth Session (24.11.92 to 23.12.92)	61	41	67.21
Sixth Session (22.2.93 to 14.5.93)	253	186	73.51
Seventh Session (26.7.93 to 28.8.93)	127	81	63.77
Eighth Session (2.12.93 to 30.12.93)	70	26	37.14

(iii) Statement showing the time spent on disorderly scenes/interruptions in the House during Eighth Session, Tenth Lok Sabha

Date	Time spent	Remarks
8.12.1993	6 hours	Due to interruptions Lok Sabha adjourned at (i) 11.11 hrs. and re-assembled at 12.03 hrs. (ii) 12.04 hrs. and re-assembled at 1400 hrs., (iii) 14.04 hrs. and re-assembled at 15.00 hrs. (iv) 15.01 hrs. for the day.
9.12.1993	2 hours	Due to interruptions Lok Sabha adjourned at (i) 11.06 hrs. and re-assembled at 11.36 hrs. (ii) 11.39 hrs. and re-assembled at 14.00 hrs.
13.12.1993	7 mts.	Interruptions continued from 11.06 hrs. to 11.13 hrs.
14.12.1993	1 hour	Lok Sabha adjourned at 11.03 hrs. and re-assembled at 12.00 hrs.
15.12.1993	6 hours	Due to interruptions Lok Sabha adjourned at (i) 11.12 hrs. and re-assembled at 12.00 hrs. (ii) 12.04 hrs. and re-assembled at 13.02 hrs. (iii) 13.10 hrs. for the day.
16.12.1993	5 hours 55 mts.	Due to interruptions Lok Sabha adjourned at (i) 11.21 hrs. and re-assembled at 12.01 hrs. (ii) 12.02 hrs. and re-assembled at 14.00 hrs. (iii) 14.28 hrs. and re-assembled at 17.00 hrs. (iv) 17.05 hrs. for the day.
17.12.1993	1 hour	Lok Sabha adjourned at 11.07 hrs. and re-assembled at 12.00 hrs.
TOTAL:	22 hrs. 2 mts.	

Note: Time calculated on the basis of normal time of the sitting of the House *i.e.* from 11 A.M. to 1 P.M. and 2 P.M. to 6 P.M.

**(iv) Statement indicating matters raised after question hour and before
the taking up of the listed business and time taken thereon during the
Eighth Session of Tenth Lok Sabha**

Date	Number of matters raised	Number of Members who spoke	Time taken	
			H.	M.
2.12.1993	—	—	—	—
3.12.1993	—	—	—	—
6.12.1993	4	12	1	01
7.12.1993	2	24	1	25
8.12.1993	—	—	—	—
9.12.1993	—	—	—	—
10.12.1993	5	9	0	20
11.12.1993	1	3	0	04
13.12.1993	8	12	0	26
14.12.1993	4	11	0	30
15.12.1993	—	—	—	—
16.12.1993	—	—	—	—
17.12.1993	1	21	2	03
18.12.1993	5	6	0	26
20.12.1993	—	—	—	—
21.12.1993	11	19	1	10
22.12.1993	20	24	1	04
23.12.1993	11	32	1	26
29.12.1993	—	—	—	—
30.12.1993	—	—	—	—
	72	173	9	55

21. Statement showing time taken on various kinds of business transacted during the Eighth Session of Tenth Lok Sabha

Business	Time taken		Percentage to the total time taken
	H	M	
BILLS—			
(a) Government Bills	*26	18	27.9
(b) Private Members' Bills	2	00	2.1
BUDGETS—			
General Budget	2	47	3.0
DISCUSSIONS—			
Short Duration Discussion (Rule 193)	21	15	22.5
MATTERS OF URGENT PUBLIC IMPORTANCE RAISED AFTER QUESTION HOUR	9	55	10.5
MATTERS UNDER RULE 377	1	23	1.5
MOTIONS—			
(a) Motions under Rule 342	11	55	12.7
(b) Motions under Rule 388	0	02	—
QUESTIONS	6	38	7.0
RESOLUTIONS—			
(a) Statutory Resolutions	*		
(b) Private Members' Resolutions	2	28	2.6
STATEMENTS (Rule 372)	2	30	2.7
OTHER MATTERS such as Oath or Affirmation, Papers laid on the Table, Obituary Reference, Questions of Privileges, Points of Order, Personal Explanations etc.	7	06	7.5
TOTAL:	94	17	100.0

* Joint discussion took place on certain Statutory Resolutions — [Vide Statement No.16 (i) Sl. Nos. 1 to 5] and Motion for consideration of connected Government Bills [Vide Statement No. 2 (i) Sl. Nos. 1, 2, 5, 11 and 15.] Time taken on Joint discussion has been shown under Government Bills.

CORRIGENDA

RESUME OF WORK DONE BY LOK SABHA

(TENTH LOK SABHA - 8TH SESSION)

Page No.	Sl. No.	Column	Line	For	Read
(i) Contents	3(i)	Under Heading 'Page'	15		16
	(ii)	-do-	16		17
	4	-do-	19		20
	5	-do-	20		21
	6(i)	-do-	21		22
4	At Foot Note	**	2	Commission	Commissioner(s)
	-do-	+		athe	the
16	Heading			Sutdy	Study
24	1	Under heading 'subject'	6	than	that
26		5		H. M. 0 32	H. M. 0 52
36	5	4		'Shri	'Prof.'
43	13	2	3	on	of
43	Foot-note (ii)			Sumit	Summit